

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 692/92

~~Transferred Application No:~~

DATE OF DECISION 30.3.93

Shri Dattatraya Sipan Thorat Petitioner

Ms. Seema Sarnaik Advocate for the Petitioners

Versus

General Manager (BB) Respondent

Videsh Sanchay Nigam Ltd
Bombay.

Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri M.Y. Priolkar, Member (A)

The Hon'ble Shri V.D. Deshmukh, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?

2. To be referred to the Reporter or not ?

3. Whether their Lordships wish to see the fair copy of the Judgement ?

4. Whether it needs to be circulated to other Benches of the Tribunal ?


(M.Y. Priolkar)
Member (A)

NS/

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 692/92

Shri Dattatraya Sopan Thorat

... Applicant.

V/s

General Manager (BB)
Videsh Sanchar Nigam Ltd.
(A Government of India
Enterprise)
Videsh Sanchar Bhavan
M.G. Road,
Bombay.

Administrative Officer
Videsh Sanchar Nigam Ltd,
3rd floor, Videsh Sanchar
Bhavan, M.G. Road, Bombay.

... Respondents.

CORAM: Hon'ble Shri M.Y.Priolkar, Member (A)

Hon'ble Shri V.D. Deshmukh, Member (J)

Appearance:

Ms. Seema Sarnaik, counsel
for the applicant.

ORAL JUDGEMENT

Dated: 30.3.93

{ Hon'ble Shri M.Y.Priolkar, Member (A) }

This matter was fixed today for hearing on the preliminary objection of the respondents that this Tribunal has no jurisdiction to entertain this application. Admittedly, the applicant was originally an employee of Overseas Communication Service which is a Central Government department. He opted for absorption in the Videsh Sanchar Nigam Ltd, which is a Company in-corporated under the Companies Act. He has become a full fledged employee of the Videsh Sanchar Nigam from 1.1.90. No notification has been issued under section 14(3) of the Administrative Tribunal's Act 1985 to bring the employees of Videsh Sanchar Nigam Ltd within the purview of this Tribunal. Today, the learned counsel for the applicant prayed for withdrawal of this application. Permission is accordingly granted and the application is disposed of as withdrawn by the applicant, who will have the liberty to pursue his remedy before the appropriate forum. No order as to costs.



(V.D. Deshmukh)
Member (J)



(M.Y. Priolkar)
Member (A)